

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 22 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO
MOTU based on the news item in The
New Indian Express dt. 08.09.2023
titled "Snow-like chemical foam
haunts Kukatpally again"

With

District Collector,
Medchal – Malkajgiri District,
Telangana and Ors.

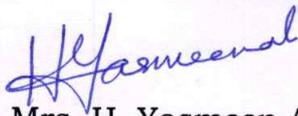
...Respondent(s)

REPORT OF THE HMWSSB (RESPONDENT No. 3)

Sl. No.	DATE	DESCRIPTION	PAGE NOS.
1.	16.01.2026	Report of the HMWSSB	1
2.	09.01.2026	Annexure - I – Letter No. F1/4814/2020/2026-144	4

Place: Chennai

Date: 19.01.2026


Mrs. H. Yasmeen Ali,
Counsel for the 3rd Respondent.

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI.**

O.A. NO. 22 OF 2024 (SZ)

Between:

News item titled "Snow-like Chemical Foam Haunts"
Appearing in Express news Service dated 08.09.2023.

...Appellants

-VS-

Telangana State Pollution Control Board and Ors.

...Respondent(s)

(HMWSSB as Respondent No. 3)

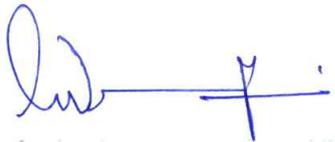
REPORT FILED BY THE HMWSSB (RESPONDENT No.3)

It is submitted that the Respondent No.3/HMWSSB has submitted its detailed Report on 20.03.2025 (04.05.2024).

2. The Hon'ble Tribunal has directed on the previous hearing held on 31.10.2025 as follows:-

"It is now stated that Writ Petition No.28313 of 2021 is still pending before the Hon'ble High Court of Telangana. Further, the directions issued by this Tribunal on the previous occasion i.e. on 28.08.2025, are yet to be complied with.

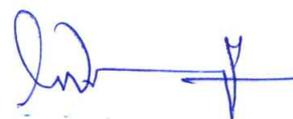
Post the matter on 20.01.2026."


General Manager (Engg.)
Project Division No. IV,
H.M.W.S. & S. BORAD,
Goshamahal, Hyderabad

3. In compliance of the above directions, the status given against each direction in the following table for information and perusal of this Hon'ble Tribunal.

The Directions as per order dated 28.08.2025/31.10.2025.

Sl.No.	Direction by the Tribunal	Compliance by HMWSSB (R3)
1.	The learned counsel appearing for the HMWSSB submitted that though construction of the STP had already commenced, the work is now stayed, as the HMWSSB is awaiting the decision of the Chief Commissioner of Land Administration. It is further stated that the District Collector, Medchal-Malkajgiri, has already addressed the authority to expedite the decision in respect of the overlapping dispute between the applicant's land and the HMWSSB's land.	HMWSSB has been continuously following up the matter with the Competent Authorities like District Collector, Medchal-Malkajgiri and also CCLA, the decision is awaited.
2.	The District Collector is directed to explain the situation before the CCLA and ensure that the matter is resolved at the earliest.	It is understood that the District Collector has been following up the matter with CCLA.
3.	As a last opportunity to await the outcome of the proceedings before the CCLA, the matter is adjourned. Since the Hon'ble High Court of Telangana is already seized of the issue and the decision of the CCLA is awaited, this Original Application need not be kept pending indefinitely.	<ul style="list-style-type: none"> The matter is still pending before the Hon'ble High Court, while the decision of the CCLA/District Collector is awaited. On receipt of the above decision, the same will be informed to the Hon'ble High Court and also Hon'ble NGT.
4.	However, for the limited purpose of obtaining an additional report from the HMWSSB in this regard, the matter shall be listed on 31.10.2025 (posted to 20.01.2026).	<ul style="list-style-type: none"> The latest Status in the matter is submitted for information of this Hon'ble Tribunal. However, the matter is being continuously followed up with CCLA and District Collector.



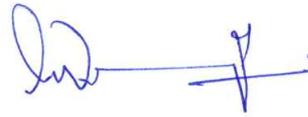
General Manager (Engg.)
Project Division No. IV,
H.M.W.S. & S. BORAD,
Goshamahal, Hyderabad-12

		<ul style="list-style-type: none">• HMWSSB has been continuously following up the matter with the Offices of the Collector and CCLA.• Our Latest letter No.F1/4814/2020/2026-144, dated 09.01.2026 written to the District Collector is enclosed for information please.
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4. The Report filed earlier in March, 2025 (May, 2024) may please be treated as part and parcel of this Report.

5. This is the submission of the Additional Report before the Hon'ble National Green Tribunal for consideration and necessary further order or orders, if any as deem fit by the Hon'ble Tribunal.

Date: 16th January, 2026.
Place: Hyderabad.



General Manager (Engg),
Project Division-IV,
HMWSSB, Goshamahal,
Hyderabad – 500 012, Telangana.

General Manager (Engg.)
Project Division No. IV,
H.M.W.S. & S. BORAD,
Goshamahal, Hyderabad-12.

డ. సుదర్శన్, బి.టెక్.,

డైరెక్టర్ (ప్రాజెక్ట్స్ - I)

D. Sudarshan B.Tech.,
Director (Projects - I)



ANNEXURE - I
హైదరాబాద్ మహానగర నీటి సరఫరా
మరియు మురుగు నీటి పారుదల మండలి
**Hyderabad Metropolitan
Water Supply & Sewerage Board**



Letter No. F1/4814/2020/2026- 144

Date: 09.01.2026

To
The Collector, Medchal -Malakjgiri District,
Medchal-Malkajgiri Integrated District Collector Office,
Godumakunta, **Secunderabad - 501 301.**

Dear Sir,

Sub - HMWSSB – Estate Wing – Pariki Cheruvu STP land dispute situated at Moosapet Village, Kukatpally Mandal – CC No.97/2022 in WP No.28313/2021 filed by Sri Chinthapatla Hanumantha Rao against Government Agencies in the Hon'ble High Court – Hon'ble High Court Order dated 01.02.2024 – Interim Directions from the Hon'ble NGT in OA No. 22 of 2024 (SZ), dated 18.06.2025, 28.08.2025 & 31.10.2025 – Expedite to resolve the dispute - Request – Reg.

- Ref- 1) Collector, Medchal-Malkajgiri District, Proc No.LC/2067/2021, dated 21.09.2021.
2) Orders of the Hon'ble High Court dated 27.04.2022 in CC No. 97 of 2022.
3) RC No.F1/1005/2022, dt. 16.06.2022 from the Commissioner & Director, SS&LR, TS, Hyderabad.
4) Report (Survey) of the Regional Dy. Director, O/o. SS&L.R on 27.10.2022 & 18.04.2023.
5) HMWSSB's Lr. to CCLA, Lr No. HMWSSB/Estate Wing/MD/CC. No 97 of 2022/2024, dt. 02.04.2024 (copy enclosed).
6) HMWSSB's D.O. Letter No. 4814/2020/296/3890, date: 10.09.2024 (copy enclosed).
7) Collector, Medchal-Malkajgiri District Lr.No.LC/2067/2021,dt. 26.11.2024.
8) MD-HMWSSB's Lr. No. 4814/2020/2025-26/430, dated 22.08.2025 (copy enclosed).
9) Hon'ble NGT OA No. 22 of 2024, Interim order dated 18.06.2025 & 28.08.2025
10) NGT OA No. 22/2024, Interim Order dated 31.10.2025.
11) Letter No. F1/4814/2020/514/5016, dated 04.10.2025 (copy enclosed).

Please refer to our Letters & Orders under reference and the recent Letter dated 04.10.2025 (11th cited), a copy is enclosed for your ready reference along with other important letters.

2. In this connection, we also enclose a copy of the Interim orders passed by the Hon'ble NGT in OA No. 22 of 2024 (South Zone), dated 28.08.2025 & 31.10.2025.

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Water is Precious, Every Drop Counts

3. We draw your kind attention, particularly to Para No.2 of the Hon'ble NGT in OA No. 22 of 2024 (South Zone) to the Interim order dated 28.08.2025, wherein the Hon'ble Tribunal has emphasized that the District Collector, Medchal Malkajgiri might resolve the matter at the earliest.

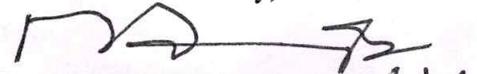
4. Further, the Hon'ble NGT has also observed at its hearing held on 31.10.2025 that the issue is still pending. We request you to resolve the dispute as early as possible to enable us to start construction proposed Sewerage Treatment Plant 28 MLD Capacity, whose construction has been abruptly stopped in November, 2021; as also to comply with the orders of the Hon'ble NGT.

5. Therefore, the Collector, Medchal-Malakjgiri District is requested to resolve the overlapping issue in Sy. Nos.183/2 and 190/2 of Moosapet Village, which is allotted to HMWSSB for construction of STP, as directed by the Hon'ble NGT and also to prevent further multiple legal litigations.

We solicit your early action in the matter.

Encl: As above (4 Nos.)

Yours faithfully,


Director (Projects) 9/1/26

Copy to:

The Chief Commissioner of Land Administration,
Government of Telangana, CCLA Building,
Opp: Annapurna Hotel,
Nampally Station Road,
Hyderabad – 500 001.